

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**CA No.493/2020 & 494/2020
And
CP No.147/Chd/Hry/2020**

**Under Section 131 of the
Companies Act, 2013 & R 11
of the NCLT Rules, 2016**

In the matter of:

Skylark Hatcheries Pvt. Ltd. ...Petitioner

Versus

Registrar of Companies,
NCT of Delhi & Haryana ...Respondent

And in the matter of:-

CA No.493/2020 & 494/2020

Skylark Hatcheries Pvt. Ltd. ...Applicant

Versus

Registrar of Companies,
NCT of Delhi & Haryana ...Respondent

Present through Video Conferencing : -

Mr. Ashish Chaudhary, Advocate for the petitioner

CA No.493/2020

The instant application has been filed by the applicant seeking urgent hearing of CP No.147/Chd/Hry/2020. In the circumstances, the instant CA is allowed to the extent of urgent hearing and CP No.147/Chd/Hry/2020 is taken up for hearing.

2. CA No.493/2021 stands disposed of accordingly.

CA No.494/2020

This application is filed seeking condonation of delay of 39 days in refiling the petition. In the circumstances, the delay in refiling is condoned and the CA No.494/2020 is accordingly allowed.

2. Accordingly, IA No.494/2020 stands disposed of.

CP No.147/Chd/Hry/2020

Heard Mr. Ashish Chaudhary, the learned counsel for the petitioner. Issue notice of this petition to the respondent-Registrar of Companies NCT of Delhi & Haryana. The learned counsel for the petitioner shall collect the notice from the Registry and serve the same immediately on the respondent by speed post and through e-mail along with copy of petition and the entire paper book and file affidavit of service along with copy of email sent, postal receipts and tracking reports within three weeks.

2. Reports/reply, if any, be filed by the respondent within three weeks, with a copy in advance to the counsel opposite, after receipt of the notice and response thereto, if any, may be filed within two weeks thereafter with a copy in advance to the counsel opposite.

3. List the matter on 29.11.2021.

Sd/-
(Raghu Nayyar)
Member (Technical)

Sd/-
(Ajay Kumar Vatsavayi)
Member (Judicial)

July 16, 2021
AV